

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2012

with IA No.07/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 08.11.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Federation of Indian Airlines

...Appellant

Vs.

AERA & Anr. (DIAL)

.... Respondents

Appearance: Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh and Mr. Kawaljit Singh Bhatia, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Aditi Gupta and Ms. Sanjana Ramachandran, Advocates for R-1

Mr. C.S. Vaidyanathan, Sr. Advocate with Ms. Sarojanand Jha, Ms. Harman & Ms. Garima Sharma, Advocates for R-2 (DIAL)

Mr. Khalid Arshad, Advocate for Ms. Rameeza Hakeem, Advocate for AAI

ORDER

14<sup>th</sup> January, 2013

Two weeks time is granted to AERA & Ministry of Civil Aviation for filing their replies and one week time is granted thereafter for filing rejoinders, if any.

List the matter for hearing on 14<sup>th</sup> & 15<sup>th</sup> February, 2013.

( Justice V.S. Sirpurkar )  
Chairman

( Rahul Sarin )  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 03/2012

with I.A. No.09 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Federation of Indian Airlines (FIA) ...Appellant  
V/s.

AERA & Anr. (MIAL) .... Respondents

Appearances : Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh and Mr. Kawaljit Singh Bhatia, Advocates for the Appellant

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik and Ms.Sanjana Ramachandran, Advocates for Respondent No. 1.

Mr. K. Venugopal, Sr. Advocate with Mr. Sitesh Mukherjee, Mr. Parinay D. Shah and Mr. Gautam Chawla, Advocates for Respondent No. 2.

Mr. Khalid Arshad, Advocate for Ms. Rameeza Hakeem, Advocate for AAI

ORDER

14<sup>th</sup> January, 2013

List the matter alongwith connected matters for hearing on 14<sup>th</sup> & 15<sup>th</sup> February, 2013.

( Justice V.S. Sirpurkar )  
Chairman

( Rahul Sarin )  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 02/2012

with I.A. No.05 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 08.11.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Consumer Online Foundation (COF) ...Appellant

V/s.

AERA & Ors. .... Respondents

Appearances:

Mr. Anurag Sharma, Advocate for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1.

Mr. C.S. Vaidyanathan, Sr. Advocate with Ms. Sarojanand Jha, Ms. Harman & Ms. Garima Sharma, Advocates for R-3 (DIAL)

Ms. Khalid Arshad for Ms. Rameeza Hakeem, Advocate for Respondent No. 4/AAI.

ORDER

14<sup>th</sup> January, 2013

Two weeks time is granted to AERA & Ministry of Civil Aviation for filing their replies and one week time is granted thereafter for filing rejoinders, if any.

List the matter for hearing on 14<sup>th</sup> & 15<sup>th</sup> February, 2013.

( Justice V.S. Sirpurkar )  
Chairman

( Rahul Sarin )  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 08/2012  
with I.A. No.16 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Consumer Online Foundation (COF) ...Appellant

V/s.

AERA & Ors. .... Respondents

Appearances:

Mr. Anurag Sharma, Advocate for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik and Ms.Sanjana Ramachandran, Advocates for Respondent No. 1.

Mr. K. Venugopal, Sr. Advocate with Mr. Sitesh Mukherjee, Mr. Parinay D. Shah and Mr. Gautam Chawla, Advocates for Respondent No. 3.

Ms. Khalid Arshad for Ms. Rameeza Hakeem, Advocate for Respondent No. 4/AAI.

ORDER  
14<sup>th</sup> January, 2013

List the matter alongwith connected matters for hearing on 14<sup>th</sup> & 15<sup>th</sup> February, 2013.

( Justice V.S. Sirpurkar )  
Chairman

( Rahul Sarin )  
Member

( Pravin Tripathi )  
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 07/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 08.11.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar  
Chairman

Hon'ble Mr. Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

In the matter of :

Delhi Int'l Airport Pvt. Ltd. (DIAL)

...Appellant

V/s.

AERA & Ors.

.... Respondents

Appearances :

Mr. C.S. Vaidyanathan, Sr. Advocate with Ms. Sarojanand Jha, Ms. Harman & Ms. Garima Sharma, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik and Ms.Sanjana Ramachandran, Advocates for the Respondent No.1

Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh and Mr. Kawaljit Singh Bhatia, Advocates for Respondent No. 2.

ORDER

14<sup>th</sup> January, 2013

The learned Counsel Mr. C.S. Vaidyanathan, appearing for the appellant, wants to file rejoinders to the counter affidavits filed by the Respondents. Two weeks time is granted for filing such rejoinders.

List the matter alongwith connected matters for hearing on 14<sup>th</sup> & 15<sup>th</sup> February, 2013.

( Justice V.S. Sirpurkar )  
Chairman

( Rahul Sarin )  
Member

( Pravin Tripathi )  
Member